

will first survey all the rivers in the peninsula and see how best their waters could be utilised to irrigate the drought prone areas in all the States in the South.

Sir, the Central assistance to Karnataka during the last year was Rs. 6.65 crores. This year, as the hon. Member knows, it is Rs. 8.06 crores. We only recommend the assistance on the basis of a memorandum that we receive from the State. A Central team visits the State, goes into the details and then its recommendations are considered by the high level committee. I am not aware of the fact that the amount that was sanctioned for relief has not been released.

SHRI B. V. DESAI: Sir, there is a Telex addressed to him only. It was dated 14-8-81. It is only a ceiling which has been fixed and the amount has not been released. There is a Telex about this.

RAO BIRENDRA SINGH: Immediately as the ceiling is fixed, this ceiling is also fixed by the Ministry of Finance and the amounts are also released by the Ministry of Finance. I shall talk to my colleague, the Finance Minister and certainly there would not be....

MR. DEPUTY-SPEAKER: His able deputy is here.

RAO BIRENDRA SINGH: I am sure there is no difficulty in the release of money that has already been sanctioned. Sanction might have been issued and the money might be on its way.

The Central assistance for minimum needs programme for Karnataka during the year 1981-82 is of the order of Rs. 9 crores. That for accelerated Rural Water Supply Scheme which is a 100 per cent grant by the Government of India, the State does not have to give a penny, the amount is of the order of Rs. 2.53 crores.

Drinking water needs are also being fully looked into.

I do not think there is any other point that needs to be mentioned here. But I only assure the hon. Members through you that....

MR. DEPUTY-SPEAKER: He mentioned something about Memorandum.

RAO BIRENDRA SINGH: So far as my information goes, there is no Memorandum pending with us from the Government of Karnataka.

SHRI B. V. DESAI: It is just here Sir.

RAO BIRENDRA SINGH: Every time when we receive a memorandum from the Government, we deputee a Central team.

Action has been taken on all memoranda that were received. At present there is no memorandum pending with us.

MR. DEPUTY-SPEAKER: The House stands adjourned for Lunch. We shall meet again at 2.15 p.m.

13.17 hrs.

*The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.*

MR. DEPUTY-SPEAKER *in the Chair*

PERSONAL EXPLANATION BY  
MEMBER

MR. DEPUTY-SPEAKER: Personal Explanation under Rule 357. Prof. K. K. Tewary.

PROF. K. K. TEWARY (Buxar): With your permission, Sir, under Rule 357, I rise on a point of personal explanation....

श्री मनी राम बागड़ी : (हिसार) श्रीमान्, क्या है यह प्रश्न इतका ?

MR. DEPUTY-SPEAKER: Don't record anything. (*Interruptions*)†† This has been circulated. Except the personal explanation, don't record anything. (*Interruptions*)\*

MR DEPUTY-SPEAKER: Personal Explanation under Rule 357. Prof. K. K. Tewary.

PROF. K. K. TEWARY: Under Rule 357, I rise on a point of personal explanation. Shri Jagjivan Ram, an Hon. Member of the House, while speaking on a point of personal explanation yesterday alleged that I was responsible for the printing and circulation of a poster against him. I strongly repudiate his charge which is without any basis. The fact is that the poster carries certain names and also the name of the Printers. Only a high level probe can reveal their connections and the motive which prompted them to bring out this poster.

MR. DEPUTY-SPEAKER: Now, the Motion regarding Report of Select Committee. I am not permitting anybody to speak. I am not permitting extension of time. There is no discussion It is a personal explanation.

SHRI CHANDRAJIT YADAV (Azamgarh): I am on a point of order.

MR. DEPUTY-SPEAKER: Please listen. There is actually a vacuum in the House. There is no subject under discussion. You have asked my permission to raise a point of order. I have permitted you.

SHRI CHANDRAJIT YADAV: I am on a point of order. I think every Member has a right for personal explanation That is a fundamental right of every Member. But, the tradition and the Rules of the House demand that any personal explanation which is given in this House should be shown to you before it is given.

MR. DEPUTY-SPEAKER: It is correct. Yes. It has been circulated to you.

SHRI CHANDRAJIT YADAV: I have no objection to that part of Mr. Tewary's explanation where he said that the charge is baseless and that he was not responsible for that poster. But the second part in his personal explanation where he demands a high-power probe, has nothing to do with the personal explanation. That should be expunged. It cannot be a personal explanation. That part should be expunged. Otherwise, it will be a very bad precedent.

भाचार्य जगदान देव : (अजमेर) जांच होनी चाहिये । इन लोगों ने भ्रक्षेप लगाया है । और इन का हाथ है ।

MR. DEPUTY-SPEAKER: Please listen.

SHRI JAGJIVAN RAM (Sasaram): I rise on a point of order.

MR. DEPUTY-SPEAKER: Yes.

SHRI JAGJIWAN RAM: I agree that the member has every right to make a personal explanation. But he has gone beyond that and he has demanded a high-power enquiry.

MR. DEPUTY-SPEAKER: You have raised a point of order. I will give my decision on the point of order.

SHRI JAGJIVAN RAM: I have not finished. Now he has said that the names of the Members have been printed on the poster. I say that bogus names have been given on the poster. There is a fictitious name of the Press and it has been printed by somebody else.

भाचार्य जगदान देव : बाबूजी, कल आप भी दायरे से बाहर गये थे, इस की जांच होनी चाहिये । जांच में आपत्ति क्यों है ?

SHRI JAGJIVAN RAM: Therefore, I am suggesting that as the Member has demanded high-power Committee, I

\*\*Not recorded.

demand that a Committee of the House be set up to investigate it.

**PROF. K. K. TEWARY:** Give me one minute's time to explain.

**MR. DEPUTY-SPEAKER:** Please do not complicate things.

**PROF. K. K. TEWARY:** Please allow me to speak just for a minute.

**MR. DEPUTY-SPEAKER:** There is no debate on this point. I must make it very clear that a member may, with the permission of the Speaker, make a personal explanation. There is no question before the House. But, in this case no debatable matter may be brought forward. No debate is allowed I allowed only a point of order. Therefore, there is no question of debate.

Now, Mr. Anbarasu.

14.26 hrs. ....

#### CHIT FUNDS BILL

Extension of time for presentation of Report by Select Committee

**SHRI ERA ANBARASU** (Chengalpattu): Sir, I beg to move:

"That th's House do extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Select Committee on the Bill to provide for the regulation of chit funds and for matters connected therewith."

**MR. DEPUTY-SPEAKER:** The question is:

"That this House do extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Select Committee on the Bill to provide for the regulation of chit funds and for matters connected therewith."

*The motion was adopted.*

#### BUSINESS ADVISORY COMMITTEE SEVENTEENTH REPORT

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):** Sir, I beg to move:

"That this House do agree with the Seventeenth Report of the Business Advisory Committee, presented to the House on the 17th August, 1981."

**MR. DEPUTY-SPEAKER:** Motion moved:

"That this House do agree with the Seventeenth Report of the Business Advisory Committee, presented to the House on the 7th August, 1981."

There are three substitute motions given notice of by Dr. Subramaniam Swamy, Shri George Fernandes and Shri Chandrajit Yadav. Are they moving?

**DR. SUBRAMANIAM SWAMY** (Bombay North-East): Yes.

**SHRI GEORGE FERNANDES** (Muzaffarpur): Yes.

**SHRI CHANDRAJIT YADAV** (Azamgarh): Yes

**DR. SUBRAMANIAM SWAMY:** Sir, I beg to move:

That for the original motion, substitute

"That this House do agree to refer back to the BAC the Seventeenth Report presented to the House on the 17th August because of the failure to allot time for the following item:

The phenomenon of Meenakshipuram and inadequate time for the Delhi University (Amendment) Bill." (1)

**SHRI GEORGE FERNANDES:** Sir, I beg to move:

That for the original motion, substitute